

(1869) 04 CAL CK 0017

Calcutta High Court

Case No: None

Bhairabnath Khettri

APPELLANT

Vs

Kishori Mohan Shaw

RESPONDENT

Date of Decision: April 19, 1869

Judgement

Macpherson, J.

I think the agreement does not come u/s 17 of the Registration Act, as it only leads up to a lease. If I were to hold that an agreement, such as this required to be registered, I should also have to hold that an agreement to register required registration. This case is governed by the case of *Bunwaree Lal v. Sungum Lal* 7 W.R.C.R. 280.